Subject: Amendment in Export Policy of Syringes.

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment to the Notification No.34/2015-2020 dated 4th October, 2021 pertaining to Chapter 90 of Schedule – 2 of ITC (HS) Export Policy, 2018 related to export of Syringes:

Current Policy (As per Notification No. 34 dated 4.10.2021)

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Existing Description</th>
<th>Export Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>207AD</td>
<td>90183100</td>
<td>Syringes with or without Needles</td>
<td>Restricted</td>
</tr>
</tbody>
</table>

Revised Policy

<table>
<thead>
<tr>
<th>S.No</th>
<th>ITC HS Codes</th>
<th>Revised Description</th>
<th>Export Policy</th>
</tr>
</thead>
</table>
| 207AD | 90183100     | Syringes with or without Needles of the following denominations:
- 0.5 ml/ 1ml AD syringes.
- 0.5 ml/1 ml/2 ml/3 ml disposable syringes.
- 1ml/2 ml/3 ml RUP Syringes. | Restricted |

2. Effect of this Notification:

- The export of Syringes with or without Needles of denominations (i) 0.5 ml/ 1ml AD syringes (ii) 0.5 ml/1 ml/2 ml/3 ml disposable syringes and (iii) 1ml/2 ml/3 ml RUP Syringes falling under HS code specified above or under any other HS code has been put under Restricted category with immediate effect.
All other syringes falling under HS code specified above or under any other HS code are freely exportable. The procedure for submission and approval of applications for export of syringes has been notified vide Trade Notice No.20/2021-22 dated 5th October, 2021.

(Amit Yadav)
Director General of Foreign Trade
Ex-Officio Additional Secretary, GoI
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